

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. (IB)-178(PB)/2017

IN THE MATTER OF:

**M/s Mussadi Lal Kishan Lal
Vs**

.... **APPLICANT / PETITIONER**

M/s Ram Dev Int. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :- Ms. Radhika Gupta, Advocate

For the RESPONDENT :-

ORDER

Learned counsel for the petitioner is present and represents that despite the efforts of the Operational Creditor to serve the copy of application at its registered office address is not being successful. In the circumstances, the petitioner is directed to file an application seeking for substituted service in relation to the company petition.

Post the matter on 19th September 2017.

Sd-

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**

Sd-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**